

Shri Ramanathan Chettiar: It has happened in my case, Sir.

Mr. Speaker: If it has happened in his case let him write to the Minister. We will go to the next question now.

Senior Services Committee of Life Insurance Corporation

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-1497. { **Shri Sadhan Gupta:**
Shri Shree Narayan Das:
Shri Tangamani:
Shri Sampath:
Shrimati Parvathi Krishnan:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 927 on the 9th December, 1957 and state:

(a) whether the consideration of the Report of the Senior Services Committee of Life Insurance Corporation has been finalised; and

(b) if so, with what results?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). The matter is still under consideration.

Shri Sadhan Gupta: May I know whether the members of the Corporation who were on the Committee and who gave a minority report or a dissentient note to the Senior Services Committee are the persons who have been deputed to review the report of the Committee and to make recommendations?

Shri B. R. Bhagat: I do not have both the lists with me, and so it is difficult for me to compare. But, in any case, under the terms of reference the recommendation of the Board has to come to the Government for approval and only then it can be finalised. Therefore, the Government will look into all these points.

Shri Sadhan Gupta: May I know whether the Government are aware that the delay in taking a decision regarding this report is creating, on the one hand, a kind of vested interest in the official who have already been appointed and on the other hand, a

sense of frustration in the officials who think they have been deprived of their legitimate postings, and as a result of it the efficiency of the Corporation is suffering; if so, is the Government expediting the consideration of the report?

Mr. Speaker: The hon. Member is only asking why his suggestion ought not to be accepted. I have heard his very long question. It is only a suggestion for action giving certain reasons.

Shri Sadhan Gupta: My question is whether they are expediting consideration of the report.

Mr. Speaker: I agree that it ought to be expedited.

Shri Sadhan Gupta: Are they doing it?

Shri Sampath: Is it a fact that the report has brought about discrepancies between the provisional postings of officers made by the Corporation and seniority rankings by the Committee and, if so, how are the discrepancies proposed to be rationalised?

Shri B. R. Bhagat: I will have to request the hon. Member to wait till the report is accepted and made known. But, obviously, the appointment of a committee, and, later on, the review by the Board as well as the approval by the Government will mean that all such discrepancies or anomalies should be removed as far as possible.

Shri S. M. Banerjee: May I know whether the Committee has recommended demotion of certain officers who were promoted wrongly and, if so, what steps are being taken to demote them?

The Minister of Finance (Shri Morarji Desai): It has already been said that the report is under consideration, and until that consideration is over no reply can be given to this question.

Shri S. M. Banerjee: Some of the recommendations might have been considered.

Mr. Speaker: Hon. Members are anticipating what the Government is going to do.

Shri Prabhat Kar: May I know when the Government is expected to take a decision on this recommendation?

Shri Morarji Desai: Before the end of June.

Shri Nathwani: In reply to a previous question on 9th December, 1957, the Deputy Minister stated that the consideration had reached a very advanced stage. Since then four months have elapsed. May I know why no decision has been taken? May we know the precise reasons for it?

Shri Morarji Desai: These four months have been very unsettling, and that is the reason for it.

Mr. Speaker: Next Question; Shri Barupal.

Shri Nanjappa: Q. 1499.

Shri Tyagi: There is Question 1498 about Fortune Tellers relating to the Ministry of Home Affairs.

The Deputy Minister of Home Affairs (Shrimati Alva) rose—

An Hon. Member: Shri Barupal is not present in the House.

Mr. Speaker: I called out the name of Shri Barupal.

Shri Nanjappa: I said Q. 1499.

Mr. Speaker: Why did the hon. Member get up then? It is very wrong. (*Interruption*). Order, order. I can't go on with this confusion. When I call out the name of an hon. Member, if he is present in his seat he must get up and give out the number of the Question distinctly, and others must keep quiet. If he is not present, then I will proceed to the next question. Why did Shri Nanjappa get up when I called the name of Shri Barupal?

Shri Nanjappa: I thought my name was called.

Mr. Speaker: If he was not attentive, then I will called the next question

ignoring Shri Nanjappa. I will come to Shri Nanjappa's question if there is time. We will now go to the next question. Shri Hem Raj.

An Hon. Member: He is not present in the House.

An Hon. Member: Now Shri Nanjappa may be called.

Mr. Speaker: All right. Shri Nanjappa.

Medical and Agricultural Colleges

*1499. **Shri Nanjappa:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether there are proposals under consideration to bring Medical and Agricultural Colleges in the country within the purview of the University Grants Commission; and

(b) if so, when the proposals are likely to be finalised?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). A statement giving the necessary information is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 132.]

Shri Nanjappa: Are there any historical reasons for not transferring these colleges to the Education Department and for not making any grants towards these colleges?

Dr. K. L. Shrimali: The position at present is that the Ministry of Food and Agriculture is giving some grants for conduct of research on agro-economic problems, and also some grant to the Allahabad Agricultural Institute. The Ministry of Health has stated that it does not give any grants directly to the universities as such. Therefore, both the Ministries have stated that they are unable to place any funds at the disposal of the University Grants Commission. The University Grants Commission, however, has not accepted the position. In their resolution of 30th November, 1956 they have further reaffirmed that all higher education should come